THE SECOND SCHEDULE

[Sec Section 16(1)]

THE STATUTES OF THE UNIVERSITY

1. In these Statutes —

(a) "Act" means the Jawaharlal Nehru University Act, 1966;

(aa) "Department" means a Department of Studies and includes a Centre of Studies established by the Ordinances;

(i) "Reader" includes an Associate Professor;

(ii) "Lecturer" includes an Assistant Professor;

(iii) "Head/Chairman" includes a Chairperson;

(b) all words and expressions used herein and defined in the Act shall have the meanings respectively assigned to them in the Act.

(1) The Chancellor shall be appointed by the Visitor from a panel of not less than three persons recommended by the Executive Council:

Provided that if the Visitor does not approve of the persons so recommended, he may call for fresh recommendations from the Executive Council.

(2) The Chancellor shall hold office for a term of five years and shall be eligible for re-appointment.
3.  (1) The Vice-Chancellor shall be appointed by the Visitor from a panel of not less than three persons who shall be recommended by a Committee consisting of three members:

Provided that, if the Visitor does not approve of any of the persons so recommended, he may call for fresh recommendations.

(2) Two members of the Committee shall be persons not connected with the University or an institution recognised by or associated with the University nominated by the Executive Council and one member shall be a person nominated by the Visitor who shall also be the Chairman of the Committee.

(3) The Vice-Chancellor shall be a whole-time salaried officer of the University.

(4) The Vice-Chancellor shall hold office for a term of five years from the date on which he enters upon his office or until he attains the age of seventy years, whichever is earlier, and shall, on the expiration of his term of office be ineligible for reappointment to that office:

Provided that the Vice-Chancellor shall, notwithstanding the expiration of his term, continue to hold his office until his successor is appointed and enters upon his office.

(5) The emoluments and terms and conditions of service of the Vice-Chancellor shall be as follows:

(i) The post of the Vice-Chancellor shall carry the scale of pay fixed by the competent authority. The Vice-Chancellor shall be paid allowances as are applicable to other employees of the University. He shall also be entitled to the use of a furnished residence without payment of rent throughout his term of office and no charge shall fall on him personally in respect of the maintenance of such residence.

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1 Substituted with the approval of the Visitor w.e.f. 27.4.1970 and further amended w.e.f. 30.7.2008.
2 Amended on 27.3.1976 and 17.11.1987 with the approval of the Visitor.
1(ii) The Vice-Chancellor shall be entitled to opt for either of the two retirement benefits schemes provided in Statute 40 of the Statutes of the University.

(iii) The Vice-Chancellor shall be entitled to travelling allowances at such rates as may be fixed by the Executive Council.

(iv) The Vice-Chancellor shall be entitled to leave on full pay for one-eleventh of the period spent by him on active service.

(v) The Vice-Chancellor shall also be entitled, on medical grounds or otherwise than on medical grounds, to leave without pay for a period not exceeding three months during the term of his office:

Provided that such leave may be converted into leave on full pay to the extent to which he will be entitled to leave under sub-clause (iv)

2(vi) The authority competent to sanction leave to the Vice-Chancellor shall be the Chancellor:

Provided that if the office of the Chancellor is vacant, the Executive Council shall be competent to sanction leave to the Vice-Chancellor.

(6) Notwithstanding anything contained in Clause (5), the Executive Council may, with previous approval of the Visitor, vary the emoluments and all or any of the conditions of service of the Vice-Chancellor at the time of his appointment.

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2 Added with the approval of the Visitor w.e.f. 15.02.88.
7. If the office of the Vice-Chancellor becomes vacant, the functions of his office shall, until some person is appointed under Clause (1) to the vacant office, be performed by the Rector, and if there are two or more Rectors, by the senior-most of the Rectors:

Provided that if there is no Rector, the Registrar shall carry on the current duties of the Vice-Chancellor and call a meeting of the Executive Council forthwith and take its directions for the carrying on of the work of the University.

4. (1) The Vice-Chancellor shall have general responsibility for maintaining and promoting the efficiency and good order of the University.

(2) It shall be the duty of the Vice-Chancellor to see that the provisions of the Act, these Statutes, the Ordinances and the Regulations are duly observed and the decisions taken by the authorities of the University are implemented.

(3) The Vice-chancellor shall have power to convene meetings of the Court, the Executive Council and the Academic Council and shall perform all such acts as may be necessary to carry out the provisions of the Act, these Statutes and the Ordinances.

(4) The Vice-Chancellor shall be entitled to be present at and to Address any meeting of any authority or body or committee of the University but shall not be entitled to vote there at unless he is a member of such authority or body or committee.

(5) If, in the opinion of the Vice-Chancellor, any emergency has arisen which requires immediate action to be taken, the Vice-Chancellor shall take such action as he deems necessary and shall report the same for approval at the next meeting to the authority which, in the ordinary course, would have dealt with the matter:

Provided that, if the action taken by the Vice-Chancellor is not approved by the authority concerned, he may refer the matter to the Visitor, whose decision thereon shall be final:
Provided further that, where any such action taken by the Vice-Chancellor affects any person in the service of the University, such person shall be entitled to prefer, within thirty days from the date on which he receives notice of such action, an appeal to the Executive Council.

(6) The Vice-Chancellor shall exercise such other powers as may be prescribed by the Ordinances or the Regulations.

15. (1) Every Rector shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor on such terms and conditions as may be laid down in the Ordinances:

Provided that where the recommendation of the Vice-Chancellor is not accepted by the Executive Council, the matter shall be referred to the Visitor who may either appoint the person recommended by the Vice-Chancellor or ask the Vice-Chancellor to recommend another person to the Executive Council:

Provided further that the Executive Council may, on the recommendation of the Vice-Chancellor, appoint a Professor to discharge the duties of a Rector in addition to his own duties as a Professor.

(2) The term of office of a Rector shall be such as may be decided by the Executive Council but it shall not in any case exceed five years or until the expiration of the term of office of the Vice-Chancellor whichever is earlier and shall be eligible for re-appointment:

Provided that a Rector shall retire on attaining the age of 65 years.

(3) The emoluments and other terms and conditions of service of a Rector shall be such as may be prescribe by the Ordinances.

6. (1) A Rector shall assist the Vice-Chancellor in respect of such matters as may be specified by the Vice-Chancellor in this behalf. He shall also exercise such powers and perform such duties as may be delegated to him by the Vice-Chancellor.

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1 Substituted by the Executive Council with the approval of the Visitor w.e.f. 13.07.1972
(2) Where the Vice-Chancellor is the Chairman of any body or committee of the University and he is absent for any reason whatsoever from any meeting of such body or committee, the Rector, and if there are two or more Rectors, the senior-most Rector shall preside over such meeting.

(3) A Rector shall, on being authorised by the Vice-Chancellor in that behalf, be entitled to be present at and to address any meeting of any authority, body or committee of the University but shall not be entitled to vote thereat:

Provided that if the Rector is a member of such authority, body or committee, such Rector shall have all the rights and privileges of a member thereof.

17. (1) Every Dean of a School of Studies shall be appointed by the Vice-Chancellor from amongst the Professors of the School for a period of two years and he shall be eligible for re-appointment:

Provided that when the office of the Dean is vacant or when the Dean is, by reason of illness or absence for any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as (the Vice-Chancellor may appoint for the purpose.

(2) The Dean shall be the Head of the School of Studies and shall be responsible for the conduct and standard of teaching and research in the School. He shall have such other functions as may be prescribed by the Ordinances.

(3) The Dean shall have the right to be present and to speak at any meeting of a board or committee of the School, as the case may be, but not the right to vote thereat unless he is a member thereof.

8. (1) The Registrar shall be appointed by the Executive Council and shall be a whole-time salaried officer of the University.

(2) When the office of the Registrar is vacant or when the Registrar is, by reason of illness or absence for any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

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1 Amended with the approval of the Visitor w.e.f. 7.1.1981.
(3) The Registrar shall not by reason only of his being Secretary of the Court, the Executive Council and the Academic Council, be deemed to be a member of any of these authorities.

(4) The Registrar shall:

(a) be the custodian of the records, the common seal and such other properties of the University as the Executive Council shall commit to his charge;

(b) conduct the official correspondence of the Court, the Executive Council and the Academic Council;

(c) supply to the Visitor copies of the agenda of meetings of the authorities of the University as soon as they are issued and the minutes of the meetings of the authorities ordinarily within a month of the holding of the meetings;

(d) in an emergency, when the Vice-Chancellor or any of the Rectors is not able to act, call a meeting of the Executive Council forthwith and take its directions for carrying on the work of the University;

(e) represent the University in suits or proceedings by or against the University, sign powers of attorney and verify pleadings or depute his representative for the purpose; and

(f) perform such other duties as may be specified in these Statutes, or prescribed by the Ordinances or the Regulations or as may be required, from time to time, by the Executive Council or the Vice-Chancellor.

(5) (a) The Registrar, or in relation to Accounts and Audit Staff of the University the Finance Officer, shall have power to take disciplinary action against the employees belonging to the ministerial staff and to suspend them pending inquiry to administer warnings to them or to impose on them the penalty of censure or the withholding of increment:

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Amended with the approval of the Visitor w.e.f 4.1.1972.
Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him.

(b) An appeal shall lie to the Vice-Chancellor against any order of the Registrar, or as the case may be the Finance Officer, imposing the penalty of the withholding of increment.

(c) In a case where the inquiry discloses that a punishment beyond the powers of the Registrar or, as the case may be; the Finance Officer is called for, the Registrar or, as the case may be, the Finance Officer shall, upon conclusion of the inquiry make report to the Vice-Chancellor along with his recommendations, for such action as the Vice-Chancellor deems fit:

Provided that an appeal shall lie to the Executive Council against the order of the Vice-Chancellor imposing the penalty of dismissal.

9. (1) The Finance Officer shall be appointed by the Executive Council and shall be whole-time salaried officer of the University.

(2) When the office of the Finance Officer is vacant or when the Finance Officer is, by reason of illness or absence for any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(3) The Finance Officer shall –

(a) exercise general supervision over the funds of the University and shall advise it as regard its financial policy; and

(b) perform such other financial functions as may be assigned to him by the Executive Council or as may be prescribed by these Statutes or the Ordinances:
Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding Rs.10,000 without the previous approval of the Executive Council.

(4) Subject to the control of the Executive Council, the Finance Officer shall –

(a) hold and manage the property and investments including trust and endowed property for furthering any of the objects of the University;

(b) see that the limits fixed by the Finance Committee for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted;

(c) be responsible for the preparation of annual accounts and the budget of the University for the next financial year and for their presentation to the Executive Council;

(d) keep a constant watch on the state of the cash and bank balances and on the state of investments;

(e) watch the progress of collection of revenue and advise on the methods of collection employed;

(f) have the accounts of the University regularly audited by an internal audit party;

(g) see that the registers of buildings, land, furniture and equipment are maintained up-to-date and that the stock-checking is conducted of equipment and other consumable materials in all offices. Special Centres, Specialised Laboratories, colleges and institutions maintained by the University;

(h) call for explanation for unauthorised expenditure and for other financial irregularities and suggest disciplinary action against the persons at fault; and

(i) call for from any office or college or institution under the University any information or returns that he may consider necessary to discharge his financial responsibilities.
(5) The receipt of the Finance Officer or of the person or persons duly authorised in this behalf by the Executive Council for any money payable to the University shall be sufficient discharge for the same.

10. (1) The following shall also be the officers of the University namely:

(a) Dean of Students,
(b) Chief Proctor,
(c) Librarian,
(d) Controller of Examinations,

(2) The Dean of Students shall be appointed from amongst the teachers of the University not below the rank of a Reader by the Executive Council on the recommendation of the Vice-Chancellor. The Dean so appointed shall be a whole-time officer and shall hold office for a term of three years and shall be eligible for re-appointment:

Provided that the Executive Council may, if it is considered necessary, appoint, on the recommendation of the Vice-Chancellor, a teacher, not below the rank of a Reader, to discharge the duties of the Dean of Students in addition to his duties and in such a case the Executive Council may sanction a suitable allowance.

(b) The person who is appointed as the Dean of Students shall continue to hold his lien on his substantive post and shall be eligible to all the benefits that would have otherwise accrued to him but for his appointment as Dean of Students.

(c) When the office of the Dean of Students is vacant or when the Dean of Students is, by reason of illness or absence for any other cause, unable to perform the duties of his office, the duties of the Office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

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1 Substituted with the approval of the Visitor w.e.f. 13 7 1972.
2 Added with the approval of the Visitor w.e.f. 02.02.2015 (MHRD letter No. 5-12/2011-Desk –U dated 02.02.2015).
(d) The duties and powers of the Dean of Students shall be prescribed by the Ordinances.

(3) (a) The Chief Proctor shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor and shall exercise such powers and perform such duties in respect of the maintenance of discipline among the students as may be assigned to him by the Vice-Chancellor.

(b) The Chief Proctor shall hold office for a term of two years and shall be eligible for re-appointment.

(4) (a) The Librarian shall be appointed by the Executive Council and shall be a whole-time salaried officer of the University.

(b) The duties and powers of the Librarian shall be regulated by the Ordinances.

(5) (a) The Controller of Examinations shall be appointed by the Executive Council on the recommendations of a Selection Committee constituted for the purpose and he shall be whole-time salaried officer of the University.

(b) The Controller of Examinations shall be appointed for a term of five years and shall be eligible for re-employment.

(c) The emoluments and other terms and conditions of service of the Controller of Examinations shall be such as may be prescribed by the Executive Council from time to time.

Provided that the Controller of Examinations shall retire on attaining the age of sixty two years.

(d) When the office of the Controller of Examinations is vacant or when the Controller of Examinations, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(e) The Controller of Examinations shall arrange for and superintend the examinations of the University in the manner prescribed by the Ordinances.

The Court

The Court shall consist of the following members, namely:-

Ex-Officio members

(i) The Chancellor;
(ii) The Vice-Chancellor;
(iii) The Rector or the Rectors;
(iv) The remaining members of the Executive Council who are not otherwise members of the Court;
(v) The Dean of Students;
(vi) The Chief Proctor;
(vii) The Registrar;
(viii) The Finance Officer;
(ix) One Senior Warden, by rotation;
(x) The University Librarian;
(xi) The President, Alumni Association;
(xii) All Deans of Schools of Studies;

1 Substituted with the approval of the Visitor w.e.f 12.02.1974.
2 Added with the approval of the Visitor w.e.f. 02.02.2015 (MHRD letter No. 5-12/2011-Desk –U dated 02.02.2015).
*(xiii) All Chairpersons of Centres/Departments who are not Dean;
**(xiv) Professors/Senior Fellows, Associate Professors/Fellows and Assistant Professors/Associate Fellows from each School of Studies, Special Centre and Specialized Laboratory who are members of the Academic Council under Statute 15(1)(ix);

*Representatives of Recognised Institutions*

(xv) One representative from each institution recognized by the University, nominated by the Vice-Chancellor on the recommendation of the Head of the institution;

*Representatives of Parliament*

(xvi) Ten representatives of Parliament, six to be nominated by the Speaker of the Lok Sabha and four by the Chairman of the Rajya Sabha:

***Provided that on his/her becoming a Minister, Speaker/Deputy Speaker, Lok Sabha or Deputy Chairman, Rajya Sabha, his/her nomination/election on the Court shall be deemed to have been terminated.

*Persons Representing Learned Professions, Industry, Commerce and Agriculture*

(xvii) Not more than ten persons representing learned professions to be nominated by the Visitor;

(xviii) Not more than six persons representing Industry Labour, Commerce and Agriculture to be nominated by the Visitor:

*Other Nominated Members*

(xix) Not more than five person to be nominated By the Visitor;

* Amended with the approval of the Visitor w.e.f. 9.9.1988
** Amended with the approval of the Visitor w.e.f. 2.7.1986 & 28.5.2007 (MHRD Letter No. F.No.5-2/2007-Desk(U)(Pt.) dated 28.5.2007
*** Added with the approval of the Visitor w.e.f. 1.1.2002
(xx) Not more than two persons to be nominated by the Chancellor;

Provided that in making nominations under items (xvii) to (xx) due regard shall be given to the representation of different interests, professions, cultures, and learning and also of the different regions of the country;

Provided further that no employee of the University or of a recognised institution shall be eligible to be a member under any of the items (xvii) to (xx).

(2) When an elected member of the Court becomes an ex-officio member before the expiry of his term, he shall cease to be an elected member.

(3) If any body of persons entitled to elect members fails to do so within the time prescribed by the Court, the Court may appoint as a member any person whom that body of persons could have elected as a member:

Provided that in the case of first elections to the Court, the powers conferred upon the Court by this clause shall be exercisable by the Executive Council.

(4) Save as otherwise expressly provided, a member of the Court shall hold office for a period three years.

(5) Thirty members of the Court shall form the quorum:

Provided that in relation to the Court consisting of members nominated by the Visitor under clause (a) of Section 26 of the Act, twenty members of the Court shall form the Quorum.

12. (1) An annual meeting of the Court shall be held on a date fixed by the Executive Council and at such annual meetings a report of the proceedings of the Executive Council and a report of the working of the University during the previous year together with a statement of the receipts and expenditure, the balance-sheet as audited and the Budget for the next financial year shall be presented by the Executive Council and any vacancies among the officers of the University or among the members of the Court or the Executive Council which ought to be filled up by the Court shall also be filled up.

1 Added by the Executive Council with the approval of the Visitor w.e.f. 27.4.1970.
(2) A copy each of the reports together with a copy of the statement of receipts and expenditure and of the balance-sheet and the budget referred to in Clause (1) shall be sent to every member of the Court at least seven days before the date of the annual meeting.

*13 (1) The Executive Council shall consist of the following members namely :-

(i) The Vice-Chancellor, *ex-officio*;
(ii) The Rector, *ex-officio*;
(iii) The Dean of Students, *ex-officio*;
(iv) "Not more than six Deans of Schools of Studies to be nominated as under:-

(a) Four Deans belonging to School of International Studies, School of Social Sciences, School of Language, Literature & Culture Studies, and School of Life Sciences will be the *ex-officio* members of the Executive Council.

(b) Two Deans from amongst the following six Schools, to be nominated by rotation, in order of seniority; School of Arts and Aesthetics; School of Computer and Systems Sciences; School of Environmental Sciences; School of Physical Sciences; School of Information Technology (now School of Computational and Integrative Sciences) and School of Biotechnology”.

(iv A) One Chairperson of the Special Centre by rotation, in order of seniority.

(v) Four persons nominated by the Visitor;

(vi) Three teachers of the University i.e. one Professor/ Sr.Fellow, One Associate Professor/Fellow and One Assistant Professor elected by and from amongst the respective categories of teachers through direct elections in accordance with the rules laid down by the University.

Provided further that the faculty members holding the position of Rector, Dean will not be eligible for election.

(vii) Three members of the Court, nominated by the Visitor, none of whom shall be an employee of the University or an institution recognised by or associated with the University;

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* Substituted with the approval of the Visitor w.e.f. 13.07.1972
** Amended with the approval of the Visitor w.e.f. 20.11.2003 and 17.08.2012
*** Amended with the approval of the Visitor w.e.f. 11.10.2006
# Added with the approval of the Visitor w.e.f. 19.09.2013
(viii) Such number of Heads of institutions recognised by, or associated with, the University, as may be determined by the Visitor from time to time and nominated by him:

Provided that not more than two persons who are associated with institutions of higher learning and research may be nominated by the Visitor for a period of two years from 17th July, 1972.

(2) The members of the Executive Council shall hold office for a term of two years:

Provided that the members referred to in items (vi) and (vii) of clause (1) shall cease to be members of the Executive Council when they cease to be Deans and members of the Court respectively:

Provided further that the members referred to in items (vi) and (vii) of Clause (1) who are nominated in 1972 shall cease to be such members of the Executive Council, if -

(i) the Court and the Academic Council are constituted in terms of Statutes 11 and 15 respectively, and

(ii) all the following seven Schools of Studies begin to function before the 16th July, 1974, namely:

(a) The School of Social Sciences
(b) The School of International Studies
(c) The School of Life Sciences
(d) The School of Languages
(e) The School of Computer and Systems Sciences
(f) The School of Environmental Sciences.
(g) The School of Creative Arts.

(3) The term of office of the members of the Executive Council shall commence from the date of appointment, or nomination, as the case may be.

(4) Six members of the Executive Council shall form the quorum.
14. Subject to the provisions of the Act, these Statutes and the Ordinances, the Executive Council shall, in addition to any other powers vested in it, have the following powers, namely:-

1(i) to appoint such Professors, Readers, Lecturers, Senior Fellows, Fellows, Associate Fellows and other members of the teaching staff as may be necessary, on the recommendations of the Selection Committees constituted for the purpose, and to provide for filling temporary vacancies therein;

(ii) to fix the emoluments and define the duties and conditions of service of Professors, Readers, Lecturers, Senior Fellows, Fellows, Associate Fellows and other members of the teaching staff;

Provided that no action shall be taken by the Executive Council in respect of the number, the qualifications and the emoluments of teachers otherwise than after consideration of the recommendations of the Academic Council;

(iii) to create administrative, ministerial and other necessary posts and to make appointments thereto:

Provided that any additional post, not provided in the Budget may be created only after due examination by the Finance Committee of the University;

(iv) to regulate and enforce discipline among the members of the teaching, administrative and ministerial staff of the University in accordance with these Statutes and the Ordinances;

(v) to manage and regulate the finances, accounts, investments, property, business and all other administrative affairs of the University and, for that purpose, to appoint such agents as it many think fit;

(vi) to invest any money belonging to the University, including any unapplied income, in such stocks, funds, shares or securities as it shall, from time to time think fit, or in the purchase of immovable property in India, with the like powers of varying such investments from time to time;

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1 Amended with the approval of the Visitor w.e.f. 19-9.1970.
2 Added with the approval of the Visitor w.e.f. 21.1.86.
(vii) (a) to accept on behalf of the University any trust, bequest, donation or transfer of any movable or immovable property to the University; and

(b) to transfer any movable or immovable property on behalf of the University;

(viii) to provide the buildings, premises, furniture, apparatus and other means needed for carrying on the work of the University;

(ix) to enter into, vary, carry out and cancel contracts on behalf of the University;

(x) to entertain, adjudicate upon, and if it thinks fit, to redress any grievances of the salaried officers, the teaching staff and other employees of the University who may for any reasons feel aggrieved:

Provided that, in matters of discipline and punishment, where the final power has been vested in the Vice-Chancellor or any other officer of the University, no appeal shall lie to the Executive Council;

(xi) to appoint examiners and moderators and if necessary, to remove them, and to fix their fees, emoluments and travelling and other allowances after consulting the Academic Council;

(xii) to select a common seal for the University and provide for the custody and use of the seal;

(xiii) to institute Fellowships, Scholarships, Studentships, Medals and Prizes;

(xiv) to delegate any of its powers to the Vice-Chancellor, the Registrar or such other officer of the University or to a Committee appointed by it as it may deem fit.

15. (1) The Academic Council shall consist of the following members namely:

(i) The Vice-Chancellor;
(ii) The Rector or the Rectors;
(iii) The Deans of Schools of Studies
(iv) The Dean of Students;
(v) The Chief Proctor;
(vi) One Provost by rotation;

1 Amended with the approval of the Visitor w.e.f. 16.10.1976.
2 Substituted with the approval of the Visitor w.e.f. 20.12.1978
(vii) The University Librarian;
1(viii) Chairpersons of Centres/Departments;
2(ix) One Professor/Senior Fellow and one Associate Professor/ Fellow other than those referred to in items (ii), (iv), (v), (vi) and (viii) and one Assistant Professor/Associate Fellow other than those referred to in items (v) and (vi) from each School of Studies, Special Centre, for a sanctioned faculty strength of 30, by rotation in order of seniority within the School/Special Centre. For every additional strength of 10 faculty members, the School/Special Centre will have one additional representation from amongst the Professors/Senior Fellows, Associate Professors/Fellows and Assistant Professors/ Associate Fellows, on rotation basis subject to a ceiling of 9 representatives. The Schools/Special Centres having less than 30 faculty members will have one representative for every 10 faculty members, by rotation from the 3 categories of Professors/Senior Fellows, Associate Professors/ Fellows and Assistant Professors/Associate Fellows;

3(x) Seven students, one each to be elected by the students enrolled in each of the respective groups of Schools of Studies/Special Centres, in each programme as detailed below:

(i) SLL&CS, SA&A, CSS - BA – 1; (ii) SLL&CS, SA&A, CSS - MA/M.Phil/Ph.D.-1; (iii) SSS, CSL&G – MA – 1; (iv) SSS, CSL&G – MPH/M.Phil/Ph.D. – 1; (v) SIS – MA/M.Phil/Ph.D.-1; (vi) SLS, SES, SC&SS, SPS, SIT, SBT, SCMM – M.Sc./MCA – 1; (vii) SLS, SES, SC&SS, SPS, SIT, SBT, SCMM – M.Phil/ M.Tech./Ph.D. – 1

Provided that the students fulfill the eligibility conditions as laid down in Clause 5 of this Statute. The elections shall be conducted by the same Election Committee that conducts JNUSU elections. However, an observer appointed by Vice-Chancellor shall ensure that the students representatives are elected as laid down in the eligibility provisions and operational norms.

1 Amended with the approval of the Visitor w.e.f. 09.09.1988
2 Amended with the approval of the Visitor w.e.f. 02.07.1986 & 04.09.2006
3 Amended with the approval of the Visitor w.e.f. 04.09.2006
(xi) One faculty member from each of the Academic Committees of recognized institutions to be co-opted by the Academic Council on the recommendation of the Vice-Chancellor;

(xii) Such number of experts (not being employees of the University or an institution recognized by the University) as there are Schools of Studies to be co-opted by the Academic Council on the recommendation of the Vice-Chancellor for their special knowledge.

*(2)* All members of the Academic Council, other than *ex-officio* and student members, shall hold office for a term of two years. The term of a student member on the Academic Council shall be one year *and the student member shall be eligible for re-election* to the Council for one more term. The term of the members shall commence on such date as may be notified.

Provided that no student member shall be a member of the Academic Council and the Board of the School simultaneously.

Provided further that the members referred to in item (x) of Clause (1) shall cease to be members of the Academic Council when they cease to be students of the School.

(3) No member referred to in item (x) of Clause (1) shall have the right to be present at the meeting of the Academic Council when it takes up for consideration any of the following subjects;

(a) Faculty positions, recruitment, conditions of service and academic freedom;

(b) Actual processes of evaluating academic performance and merit of students.

(4) Fifteen members of the Academic Council shall form the quorum.
B.A./M.A./MPH/M.Sc./M.C.A./M.Tech./M.Phil students having a Cummulative Grade Point Average of 6.0 or equivalent shall be eligible to seek election to the Academic Council. The students admitted to Ph.D. programme should have certification of good progress from their Centres/Schools to make them eligible for participation in elections. The students studying in first semester should have obtained satisfactory equivalent grade in the admission test of their respective programmes of studies whereas the students admitted to direct Ph.D. should have good performance in evaluation for admission to their academic programme.

Subject to the provisions of the Act and these Statutes, the Academic Council shall, in addition to all other powers vested in it, have the following powers, duties and functions, namely:-

(i) to report on any matter referred to it by the Court or the Executive Council;

(ii) to make proposals to the Executive Council for the establishment of Departments, Colleges, Institutions of higher learning, Special Centres, Specialized Laboratories, Libraries and Museums;

(iii) to formulate, modify or revise schemes for the organization of, and assignment of subjects to Schools of Studies;

(iv) to consider proposals submitted by the Schools of Studies;

(v) to promote research within the University and to require, from time to time, reports on such research;

(vi) to make recommendations to the Executive Council with regard to the creation and abolition of teaching posts in the University and the classification of the said posts and the emoluments and duties attaching thereto;

(vii) to recognize diplomas and degrees of other Universities and institutions and to determine their equivalent diplomas and degrees of the Jawaharlal Nehru University;

(viii) to appoint Committees for admission to the University;

*Amended with the approval of the Visitor w.e.f. 04.09.2006
(ix) to publish lists of prescribed or recommended textbooks and to publish the syllabuses of prescribed courses of study;

(x) to make such arrangements for the instruction and examination of persons, not being members of the University, as may be necessary;

(xi) to recommend to the Executive Council draft Ordinances regarding examinations of the University and the conditions on which students should be admitted to such examinations;

(xii) to make recommendations to the Executive Council in regard to the appointment of examiners and, if necessary, their removal and the fixation of their fees/emoluments and travelling and other expenses;

(xiii) to make arrangements for the conduct of examinations and to fix dates for holding them;

(xiv) to declare the results of various University examinations, or to appoint Committees or Officers to do so;

(xv) to make recommendations for the conferment of honorary degrees and to confer or grant degrees, academic distinctions, honours, diplomas, licences, titles and marks of honour;

(xvi) to make proposals to the Executive Council for the institution of fellowships, scholarships, studentships, medals and prizes and to award the same;

(xvii) to perform, in relation to academic matters, all such duties and to do all such acts as may be necessary for the proper carrying out of the provisions of the Act, these Statutes and the Ordinances;

(xviii) to promote the health and welfare of students and to constitute a Council of Students' Affairs consisting of such number of teachers and students as may be prescribed by the Ordinances, to advise the Academic Council on matters relating to the welfare of the students of the University.
17. (1) The members and the Chairman of the Academic Advisory Committee shall be appointed by the Visitor and shall hold office for such period as he may determine.

(2) The Academic Advisory Committee shall, in addition to all other powers vested in it by the Act have the right to advise the Executive Council and the Academic Council on any academic matter.

(3) On the date determined by the Visitor under sub-section (3) of section 14, this Statute shall cease to have effect.

18. (1) The University shall have such Schools of Studies, Special Centres and Specialized Laboratories as may be specified in the Ordinances.

(2) (a) Every School of Studies (hereinafter referred to as the School) shall consist of such Departments as may be assigned to it by the Ordinances.

(b) Each Department shall consist of the following members, namely;

(i) Teachers of the Department;

(ii) Persons appointed to conduct research in the Department;

(iii) Honorary Professors, if any, attached to the Department;

(iv) Such other persons as may be members of the Department in accordance with the provisions of the Ordinances.

(3) (I) Each Centre/Department shall have a Chairperson who shall be appointed by the Executive Council from amongst the Professors/Senior Fellows for a period of two years.

Provided that where in any Centre/Department, there is only one Professor/Senior Fellow, the Executive Council may also appoint one of the Associate Professors/Fellows as the Chairman of the Centre/Department.

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1 Amended with the approval of the Visitor w.e.f. 21.1.86.
2 Amended with the approval of the Visitor w.e.f. 9.9.88
(II) The duties and functions of a Chairperson of the Department shall be as prescribed by the Ordinances.

(3) Every School shall have a Board consisting of the following members, namely:

(i) The Dean of the School;
(ii) The Heads of Departments in the School;
(iii) The Professors in the Departments in the school;
(iv) One Reader and one Lecturer, by rotation according to seniority, from each Department in the School;
(v) Five members elected by the Academic Council for their special knowledge in any subject assigned to the School or in any allied branch of knowledge;
(vi) Such other members, but not exceeding five, as may be specified in the Ordinances;
(vii) Four students from SLL&CS, three students each from SSS and SIS and two students from SA&A shall be elected from amongst the students of these Schools, provided that they fulfill the eligibility conditions as laid down in Statute 18(7).

The representation of the elected students on the Special Committees of Science Schools/Special Centres shall be provided in the Academic Rules and Regulations.

The Students admitted to B.A. as well as M.A. programmes shall elect one representative each. Likewise the students admitted to MPH/M.Phil as well as Ph.D. programmes shall also elect one representative from each of the two programmes.

The students representatives shall not have the right to be present when any of the following subjects are taken up for consideration by the Board:

(a) Faculty positions, recruitment, conditions of service and academic freedom; and
(b) Actual processes of evaluating academic performance and merit of students.

(4) All members of a Board other than ex-officio members and student members, shall hold office for a term of three years. The term of student members on the Board shall, however, be for a period of one year and the student member shall be eligible for re-election to the Board for one more term. The term of members shall commence from such date as may be notified.

(5) Every Board shall have such powers and shall perform such duties as may be prescribed by the Ordinances.

(6) The conduct of the meetings of a Board and the quorum required shall be prescribed by the Ordinances.

(7) B.A./M.A./MPH/M.Phil students having a Cumulative Grade Point Average of 5.0 or equivalent shall be eligible to participate in election to the Board of Studies. However, students admitted to Ph.D. programme should have certification of good progress from their Centres to make them eligible for participation in election. The students studying in first semester shall be eligible for participation in elections if they obtained equivalent grade in their admission test. The students admitted to direct Ph.D. shall, however, be required to have good performance in evaluation of their admission to the programme.

19. (1) The Finance Committee shall consist of the following members, namely;

(i) The Vice-Chancellor;

(ii) Three persons, nominated by the Visitor;

(iii) Three persons, who are not employees of the University or of any recognized institution nominated by the Executive Council.

* Amended with the approval of the Visitor w.e.f. 16.10.1976 & 04.09.2006
@ Amended with the approval with the Visitor w.e.f. 1.12.1984
(2) The Finance Officer shall be the Secretary of the Finance Committee.

(3) Three members of the Finance Committee shall form the quorum.

(4) All members of the Finance Committee, other than ex-officio members, shall hold office for a term of three years.

(5) The Vice-Chancellor shall preside at the meetings of the Finance Committee.

(6) The Finance Committee shall meet at least twice every year to examine accounts and scrutinize proposals for expenditure.

(7) The annual accounts and financial estimates of the University prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments and thereafter submitted to the Executive Council for approval with or without amendments.

20. The Court, the Executive Council or the Academic Council may appoint Boards or Committees consisting of members of the authority making such appointment and of such other persons (if any) as that authority in each case may think fit; and any such Board or Committee may deal with any subject assigned to it subject to subsequent confirmation by the authority which appointed it.

21. Where, by the Statutes or the Ordinances, no provision is made for a Chairman to preside over a meeting of any University Authority, Board of Committee, or when the Chairman so provided for is absent, the members present shall elect one among themselves to preside at the meeting.

22. (1) Any members other than an ex-officio member of the Court, the Executive Council, the Academic Council, or any other authority of the University or committee may resign by letter addressed to the Registrar and the resignation shall take effect as soon as such letter is received by the Registrar.

(2) Any officer of the University (whether salaried or otherwise) may resign his office by letter addressed to the Registrar:
Provided that such resignation shall take effect only on the date from, which the same is accepted by the authority competent to fill the vacancy.

23. (1) A person shall be disqualified for being chosen as, and for being, a member of any of the authorities of the University.

(a) if he is of unsound mind or is a deaf-mute or suffers from contagious leprosy;

(b) if he is an undischarged insolvent;

(c) if he has been convicted by a Court of Law of an offence involving moral turpitude and sentenced in respect thereof to imprisonment for not less than six months.

(2) If any question arises as to whether a person is or had been subjected to any of the disqualifications mentioned in sub-section (1), the question shall be referred for the decision of the Visitor and his decision shall be final, and no suit or other proceeding shall lie in any court of law against such decision.

24. Any proposal for the conferment of honorary degrees shall be made by the Academic Council to the Executive Council, and the proposal if accepted by the Executive Council shall require the assent of the Court before submission to the Chancellor for confirmation.

25. The Academic Council may, by a special resolution passed by a majority of not less than two-thirds of the members present and voting, withdraw any degree or academic distinction conferred on, or any certificate or diploma granted to, any person by the University for good and sufficient cause:

Provided that; no such resolution shall be passed until a notice in writing has been given to that person calling upon him to show cause within such time as may be specified in the notice why such resolution should not be passed and until his objections, if any and any evidence he may produce in support of them, have been considered by the Academic Council.
26. (1) Teachers of the University shall be of two classes, namely: -

   (i) Appointed teachers of the University;
   (ii) Recognised teachers of the University.

(2) Appointed teachers of the University shall be either –

   (a) employees of the University paid by the University and
       appointed by the Executive Council as Professors, Readers or
       Lecturers or otherwise as teachers of the University, or
   
   (b) persons appointed by the Executive Council as Honorary
       Professors, Emeritus Professors, Readers or Lecturers or
       otherwise as teachers of the University.

(3) Recognised teachers of the University shall be the members
    of the staff of a recognised institution other than an
    institution maintained by the University;

    Provided that no such member of the staff shall be deemed to
    be a recognised teacher unless he is recognised by the
    Executive Council as a Professor, Reader or in any other
    capacity as a teacher of the University.

(4) The qualifications of recognised teachers of the University
    shall be such as may be prescribed by the Ordinances.

(5) All applications for the recognition of teachers of the
    University shall be made in such manner as may be laid
    down by the Regulations made by the Executive Council in
    that behalf.

(6) The period of recognition of a teacher of the University as
    Professor or Reader shall be determined by Ordinances made
    in that behalf. A person in the service of a recognized
    institution other than an institution maintained by the
    University, recognized as a teacher of the University
    otherwise than as a Professor or Reader shall continue to be
    recognized so long as he is in the service of the institution.

(7) The Academic Council may, by a special resolution passed
    by a majority of not less than two-thirds of the members
    present and voting, withdraw recognition from a teacher.
Provided that no such resolution shall be passed until a notice in writing has been given to that person calling upon him to show cause within such time as may be specified in the notice why such resolution should not be passed and until his objections, if any, and any evidence he may produce in support of them, have been considered by the Academic Council.

(8) A person aggrieved by an order of withdrawal under clause (7) may, within three months from the communication to him of such order, appeal to the Executive Council who may pass such orders thereon as it thinks fit.

(9) No person shall be appointed or recognized as a teacher of the University except on the recommendations of a Selection Committee constituted for the purpose or except when appointed by the Executive Council under Statute 28.

27 (1) There shall be Selection Committees for making recommendations to the Executive Council for appointment to the posts of Professor, Associate Professor, Assistant Professor, Registrar, Finance Officer, Controller of Examinations and Librarian.

27 (2) Composition of the Selection Committees

A. For the post of Professor, Stage-5 (Direct Recruitment as well as CAS)

The composition of the Selection Committee shall be as under:

i. The Vice-Chancellor / Acting Vice-Chancellor, who shall be the Chairperson of the Selection Committee.

ii. An academician to be nominated by the Visitor.

iii. Dean of the Faculty.

iv. Head / Chairperson of the Department/School.

v. Three experts in the concerned subject nominated by the Vice-Chancellor out of the panel of names approved by the relevant statutory body of the University.

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1 Amended with the approval of the Visitor w.e.f. 12.02.1981.
2 Amended with the approval of the Visitor w.e.f. 18.02.1976, 09.09.1988 and 11.04.2012.
3 Added with the approval of the Visitor w.e.f. 02.02.2015 (MHRD letter No. F. NO. 5-12/2011-Desk-U dated 02.02.2015).
vi. An academician representing the SC /ST /OBC /Minority /Women, Differently Abled if any of the candidates belongs to these categories to be nominated by the Vice-Chancellor in case none of the above members of the Selection Committee belongs to that category.

*Only for Direct recruitment – as per UGC regulations.

vii. At least four members including two outside experts shall constitute the quorum.

B. For the post of Professor, Stage-6 CAS

The Screening cum Evaluation Committee shall consist of:

i. The Vice-Chancellor / Acting Vice-Chancellor, who shall be the Chairperson of the Selection Committee.

ii. The Dean

iii. Head / Chairperson of the Department / School / Centre

iv. Three experts in the concerned subject nominated by the Vice-Chancellor out of the panel of names approved by the relevant statutory body of the University concerned.

v. Dean of Faculty.

vi. Head / Chairperson of the Department/School.

vii. At least four members including two outside experts shall constitute the quorum.

C. For Re-employment of Professor

i. The Vice-Chancellor (in the Chair).

ii. Two subject experts nominated by the Vice-Chancellor/Chairperson of the Governing Council, from the approved panel of experts for the Selection Committees in the University Department.

iii. Dean of the Faculty.

iv. Head of the Department.
D. For the post of Associate Professor, Stage-4 (Direct Recruitment as well as CAS)

The composition of the Selection Committee shall be as under-

i. The Vice-Chancellor / Acting Vice-Chancellor, who shall be the Chairperson of the Selection Committee.

ii. An academician to be nominated by the Visitor.

iii. Dean of the Faculty.

iv. Head / Chairperson of the Department/School.

v. Three experts in the concerned subject nominated by the Vice-Chancellor out of the panel of names approved by the relevant statutory body of the University.

vi. * An Academician representing the SC /ST /OBC /Minority /Women/ Differently Abled if any of the candidates belongs to these categories to be nominated by the Vice-Chancellor in case none of the above members of the Selection Committee belongs to that category.

* Only for Direct recruitment - as per UGC regulations.

vii. At least four members including two outside experts shall constitute the quorum.

E. For the post of Assistant Professor (Stage I) Direct Recruitment

The composition of the Selection Committee shall be as under:-

i. The Vice-Chancellor / Acting Vice-Chancellor, who shall be the Chairperson of the Selection Committee.

ii. An academician to be nominated by the Visitor.

iii. Dean of the concerned Faculty.

iv. Head / Chairperson of the Department / School.

v. Three experts in the concerned subject nominated by the Vice-Chancellor out of the panel of names approved by the relevant statutory body of the University.
vi. An Academician representing the SC/ ST/ OBC/ Minority/ Women Differently Abled if any of the candidates belongs to these categories to be nominated by the Vice-Chancellor in case none of the above members of the Selection Committee belongs to that category.

vii. At least four members including two outside experts shall constitute the quorum.

F. For the post of Assistant Professor, (Stage-2 and Stage-3)

The Screening cum Evaluation Committee shall be as under:-

i. The Vice-Chancellor / Acting Vice-Chancellor, who shall be the Chairperson of the Selection Committee.

ii. The Dean.

iii. The Chairperson of the concerned Centre.

iv. One subject expert in the concerned subject nominated by the Vice-Chancellor from the University panel of experts.

v. *An Academician representing the SC / ST / OBC / Minority / Women/ Differently Abled categories to be nominated by the Vice-Chancellor or Acting Vice-Chancellor, if any of the candidates representing these categories is the applicant and if any of the above members of the Selection Committee do not belong to that category. 

*Only for Direct recruitment – as per UGC regulations.

1 G. For the post of Registrar, Finance Officer and Controller of Examinations

The composition of the Selection Committee shall be as under:

i. The Vice-Chancellor, who shall be the Chairperson of the Selection Committee.

3ii. A person nominated by the Visitor.

3iii. Two members of the Executive Council nominated by it.

3iv. One person not in the service of the University nominated by Executive Council.

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1 Amended with the approval of the Visitor w.e.f. 18.02.1976.
2 Added with the approval of the Visitor w.e.f. 02.02.2015 (MHRD letter No. F.NO. 5-12/2011-Desk-U dated 02.02.2015).
3 Substituted with the approval of the Visitor w.e.f. 02.02.2015 (MHRD letter No. F.NO. 5-12/2011-Desk-U dated 02.02.2015).
* H. For the post of Librarian

The composition of the Selection Committee shall be as under:

i. The Vice-Chancellor, who shall be the Chairperson of the Selection Committee.

ii. Rector

iii. A person nominated by the Visitor

iv. Three persons not connected with the University, who have special knowledge of the subject of Library Science to be nominated by the Executive Council.

27 (3) The procedure to be followed by a Selection Committee in making recommendations shall be laid down in the Ordinances.

(4) If the Executive Council is unable to accept any recommendation made by the Selection Committee, it may remit the same to the Selection Committee for reconsideration and if the difference is not resolved, the Executive Council shall record its reasons and submit the case to the Visitor for orders.

(5) The constitution of the Selection Committee for the purpose of recognising teachers shall be provided for by the Ordinances.

**28.** Notwithstanding anything contained in Statute 27, the Executive Council may invite a person of high academic distinction and professional attainment to accept a post of Professor or Reader or Senior Fellow in the University, as the case may be, on such terms and conditions as it deems fit, and on the person agreeing to do so, appoint him to the post.

29. (1) Every teacher and salaried officer and such other employees as are mentioned in the Statutes shall be appointed under a written contract, which shall be lodged with the University and a copy thereof shall be furnished to the officer or teacher or employee concerned.

* Amended with the approval of the Visitor w.e.f. 18.02.76

** Amended with the approval of the Visitor w.e.f, 19-9-1970.
(2) Any dispute arising out of a contract between the University and those mentioned in clause (1) shall, at the request of the teacher or officer or employee concerned, or at the instance of the University, be referred to a Tribunal of Arbitration consisting of one member appointed by the Executive Council, one member nominated by the officer or teacher concerned and an umpire appointed by the Visitor, and the decision of the Tribunal shall be final.

129A. Notwithstanding anything contained in –

(i) Clause (9) of Statute 26,

(ii) Statute 27 and

(iii) the persons employed as teachers in the Indian School of International Studies, a School maintained by a society having the same name, shall on and from the date of incorporation of the said School in the University, be deemed to be the teachers of the University.

30. (1) Where there is an allegation of misconduct against a teacher, the Vice-Chancellor may, if he thinks fit, by order in writing, place the teacher under suspension and shall forthwith report to the Executive Council the circumstances in which the order was made:

Provided that the Executive Council may, if it is of the opinion, that the circumstances of the case do not warrant the suspension of the teacher revoke that order.

(2) Notwithstanding anything contained in the terms of his contract of service or of his appointment, the Executive Council shall be entitled to remove a teacher on the ground of misconduct.

(3) Save as aforesaid, the Executive Council shall not be entitled to remove a teacher except for good cause and after giving three months’ notice in writing or payment of three months’ salary in lieu of notice.

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1 Added with the approval of the Visitor w.e.f. 5.10.1970.
(4) No teacher shall be removed under Clause (2) or under Clause (3) until he has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him.

(5) The removal of a teacher shall require a two-thirds majority of the members of the Executive Council present and voting.

(6) The removal of a teacher shall take effect from the date on which the order of removal is made.

Provided that where a teacher is under suspension at the time of his removal, the removal shall take effect on the date on which he was placed under suspension.

(7) Notwithstanding anything contained in these Statutes, the teacher shall be entitled to resign by giving three months notice in writing to the Executive Council.

31. (1) Notwithstanding anything contained in the terms of his contract of service or of his appointment, an employee of the University, other than a teacher, may be removed by the authority which is competent to appoint the employee –

(a) if he is of unsound mind or is a deaf-mute or suffers from contagious leprosy.

(b) if he is an undischarged insolvent.

(c) if he has been convicted by a court of law of any offence involving moral turpitude and sentenced in respect thereof to imprisonment for not less than six months.

(d) if he is otherwise guilty of misconduct.

Provided that no officer of the University shall be removed from his office unless a resolution to that effect is passed by the Executive Council by a majority of two thirds of its members present and voting.
(2) No such employee shall be removed under clause (1) until he has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him.

(3) Where the removal of such employee is for a reason other than that specified in sub-clause (c) or sub-clause (d) of clause (1), he shall be given three months notice in writing or paid three months salary in lieu of notice.

(4) Notwithstanding anything contained in these Statutes, an employee of the University, not being a teacher shall be entitled to resign –

(i) in the case of a permanent employee, only after giving three months notice in writing to the appointing authority or paying to the University three months salary in lieu thereof.

(ii) in any other case, only after giving one month’s notice in writing to the appointing authority or paying to the University one month’s salary in lieu thereof.

32. (1) All powers relating to discipline and disciplinary action in relation to students shall vest in the Vice-Chancellor.

(2) The Vice-Chancellor may delegate all or such of his powers as he deems proper to the Chief Proctor and to such other persons as he may specify in this behalf.

(3) Without prejudice to the generality of his powers relating to the maintenance of discipline and taking such action in the interest of maintaining discipline as may seem to him appropriate, the Vice-Chancellor may, in the exercise of his powers aforesaid, order or direct that any student or student be expelled from any college or institution maintained by the University, Department, Special Centre or Specialised Laboratory, or be, for a stated period rusticated or be not, for a stated period, admitted to a course or courses of study, in any such college or institution, Department, Special Centre, or Specialised Laboratory, or be fined in a sum of rupees that may be specified, or be debarred from taking an examination or examinations for one or more years or that the results of student or student concerned in the examination or examinations in which he has or they have appeared be cancelled.
(4) The Principals or, as the case may be, the Heads of the Colleges, Institutions, Departments, Special Centres or Specialised Laboratories shall have the authority to exercise all such disciplinary powers over the students in their respective Colleges, Institutions, Departments, Special Centres or Specialised Laboratories as may be necessary for the proper conduct of such Colleges, Institutions, Departments, Special Centres or Specialised Laboratories.

(5) Without prejudice to the powers of the Vice-Chancellor and the Chief Proctor as aforesaid, detailed rules of discipline and proper conduct shall be framed. The Principals or, as the case may be, the Heads of the Colleges, Institutions, Departments, Special Centres or Specialised Laboratories may frame such supplementary rules as they deem necessary for the aforesaid purposes. Every student shall provide himself with a copy of these rules.

33. The membership of any students organization shall be voluntary.

34. (1) There shall be an Alumni Association established for the Jawaharlal Nehru University.

(2) The subscription for membership of the Alumni Association shall be prescribed by the Ordinances.

(3) No member of the Association shall be entitled to vote or stand for election unless he has been a member of the Association for at least one year prior to the date of the election and is a graduate of the University of at least five years standing.

Provided that the condition relating to the completion of one year’s membership shall not apply in the case of the first election after the commencement of the Act.

35. Subject to the provisions of the Act and these Statues, the Ordinances may provide for all or any of the following matters, namely:-
(a) the fees to be charged for courses of study in the University and for admission to the examinations, degrees and diplomas of the University;

(b) the conditions of the award of fellowships, scholarships, studentships, exhibitions, medals and prizes;

(c) the conduct of examinations, including the terms of office and manner of appointment and the duties of examining bodies, examiners and moderators;

(d) the maintenance of discipline among the students of the University;

(e) the conditions of residence of students at the University;

(f) the special arrangements, if any, which may be made for the residence, discipline and teaching of women students and the prescribing for them of special courses of study;

(g) the giving of moral instruction;

(h) the numbers, qualifications, emoluments and the terms and conditions of service, of teachers of the University;

(i) the management of colleges, institutions maintained by the University, Special Centres and Specialised Laboratories;

(j) Supervision and inspection of colleges, recognized institutions, Special Centres and Specialised Laboratories;

(k) All other matters which by the Act or these Statutes are to be or may be provided for by the Ordinances.

36. (1) The first Ordinances shall be made by the Vice-Chancellor with the previous approval of the Central Government.

(2) The said Ordinances may be amended, repealed or added to at any time by the Executive Council provided that –

(a) no Ordinance shall be made affecting the conditions of residence or discipline of students, except after consultation with the Academic Council;

(b) no Ordinance shall be made:
(i) affecting the admission or enrolment of students or prescribing examinations, to be recognised as equivalent to the University examinations, or

(ii) affecting the conditions, mode of appointment or duties of examiners or the conduct or standard of examination or any course of study, unless a draft of such Ordinance has been proposed by the Academic Council

(3) The Executive Council shall not have power to amend any draft proposed by the Academic Council under clause (2) but may reject the proposal or return the draft to the Academic Council for reconsideration, either in whole or in part, together with any amendments which the Executive Council may suggest.

(4) Where the Executive Council has rejected the draft of an Ordinance proposed by the Academic Council, the Academic Council may, within two months of the date of such rejection, appeal to the Visitor and he may, by order, direct that the proposed Ordinance shall be laid before the next meeting of the Court for its approval and that pending such approval, it shall have effect from such date as may be specified in the order:

Provided that if the Ordinance is not approved by the Court at such meeting, it shall cease to have effect,

(5) All Ordinances made by the Executive Council shall be submitted, as soon as may be, to the Visitor and the Court, and shall be considered by the Court at its next meeting; and the Court shall have power, by a resolution passed by a majority of not less than two-thirds of the members present and voting, to cancel any Ordinance made by the Executive Council, and any such Ordinance shall from the date of such resolution, cease to have effect.

(6) The Visitor may, by order direct that the operation of any Ordinance shall be suspended until he has had an opportunity of exercising his power of disallowance and any order of suspension under this Clause shall cease to have effect on the expiration of one month from the date of such order or on the expiration of fifteen days from the date of consideration of the Ordinance by the Court whichever period expires later.
(7) The Visitor may, within three months after any Ordinance has been considered by the Court, signify to the Executive Council his disallowance of the Ordinance, and from the date of receipt by the Executive Council of intimation of such disallowance, the Ordinance shall cease to have effect.

37. (1) The authorities of the University may make Regulations consistent with this Act, these Statutes and the Ordinances:

(a) laying down the procedure to be observed at their meetings and the number of members required to form a quorum;

(b) providing for all matters which by this Act, these Statutes or the Ordinances are to be prescribed by Regulations;

(c) providing for all other matters solely concerning such authorities or committees appointed by them and not provided for by this Act, these Statutes or the Ordinances.

(2) Every authority of the University shall make Regulations providing for the giving of notice to the member of such authority of the dates of meetings and of the business to be considered at meetings and for the keeping of a record of the proceedings of meetings.

(3) The Executive Council may direct the amendment in such manner as it may specify, of any Regulation made under this Statute or the annulment of any such Regulation.

38. (1) The University shall confer the following Degrees, namely:

(i) Doctor of Letters, Science and Laws;

(ii) Doctor of Philosophy;

(iii) Doctor of Medicine and Master of Surgery;

(iv) Master of Philosophy;

(v) Master of Arts, Science, Commerce, Laws Engineering, Technology, Agricultural Sciences;

(vi) Bachelor with Honours of Arts, Science, Commerce;

1 Added with the approval of the Visitor w.e.f. 10.10.1969
(vii) Bachelor of Medicine and Surgery, Engineering Technology, Laws, Agricultural Sciences;

(viii) Such other Bachelors or Masters Degrees as may be prescribed by the Ordinances.

(2) The University shall award Diplomas and Certificates in such subjects as may be specified in the Ordinances.

39. (1) The University shall maintain or recognize or associate with it the following institutions, namely:-

A. Institutions maintained by the University.
   (i) Institute of Russian Studies.

B. Institutions recognized by the University.

C. Institutions associated with the University.

(2) Terms and Conditions under which any institution may be recognized under clause (1) (B) shall be provided for by the Ordinances.

40. General Provident Fund-Cum-Pension-Cum-Gratuity and Contributory-Provident-Fund-Cum-Gratuity Schemes. *(Separate set)*